

- (b) if so, the details of the proposals and their present status;
- (c) whether any scheme has been formulated for encouraging entrepreneurs of the NER for setting up of micro and small sector plastic industry by using production of Brahmaputra Cracker and Polymers Limited (BCPL); and
- (d) if so, the details thereof alongwith production targeted from BCPL?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Yes, Sir.

(b) The Assam Industrial Development Corporation (AIDC), Government of Assam submitted a proposal for setting up a Plastic Park on a 500 acre land at Tinsukia, Assam at a total project cost of Rs. 104 crore. The Scheme Steering Committee, under the Government of India scheme for setting up of Plastic Parks, in its first meeting held on 24.02.2012 has granted “in principle” approval to the proposal. The Government of Assam and AIDC have been requested to submit the Detailed Project Report (DPR) for final approval.

(c) and (d) The Government of Assam is responsible for promotion and establishment of downstream plastic processing units as priority sector in the State so as to utilize BCPL products, which include 2.2 lakh Tonnes Per Annum (TPA) Linear Low Density Polyethylene/High Density Polyethylene (LLDPE/HDPE) and 0.6 lakh TPA Polypropylene. In addition, BCPL has also taken up awareness and industry sensitization programme to encourage entrepreneurs to set up plastic processing units in North-East Region.

Higher license fees on ISPs

829. SHRI A. ELAVARASAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Internet Service Providers (ISPs) have filed a petition with the Telecom Tribunal opposing a move by the Department of Telecom to impose a higher license fee of 4 per cent on Internet Service Providers from July, 1;
- (b) if so, the details thereof;
- (c) whether the move would increase tariffs for internet users as the increased cost will be passed on to the subscribers; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Internet Service Providers Association of India (ISPAI) alongwith some other Internet Service Providers (ISPs) have filed a petition with Telecom Disputes Settlement and Appellate Tribunal (TDSAT) challenging the Government decision to levy a uniform licence fee as 8%

of “Adjusted Gross Revenue (AGR)” on all Internet Service Providers in following two steps starting from 01.07.2012:—

Category of licence	Details	Annual licence fee rate as % of AGR	
		For the period from 01.07.2012 to 31.03.2013	For year 2013-14 and onwards
ISP	Licence for provisioning of Internet services issued under 1998 guidelines (without Internet Telephony)	4%	8%
ISP-IT	Licence for provisioning of Internet services (including Internet Telephony) issued under 2002 guidelines, Licence for provisioning of Internet services issued under 24.08.2007 guidelines	7%	8%

(c) and (d) The tariff for internet services are governed by the Telecom Tariff Order(s) issued by Telecom Regulatory Authority of India (TRAI) from time to time. As per the TRAI tariff framework in vogue, tariff for Internet service is under forbearance and the service providers have full flexibility to decide the charges for Internet Services. The pricing of services by the service providers are based on several factors such as input cost, commercial considerations, level of competition among ISPs and competition with Access Service Providers providing similar services.

Auction of 2G spectrum

830. SHRI M.P. ACHUTHAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government had accepted the Supreme Court judgment to cancel 122 2G Spectrum licences and allocate the Spectrum through auction before August 31 this year; and

(b) if so, the details thereof and the action being taken to complete the auction process before the deadline?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Timelines for various steps involved in the auction process are being finalized in consultation with the selected auctioneer. Government has announced Guidelines for Auction and Allotment of Spectrum in 1800 MHz and 800 MHz bands on 3rd July, 2012 in respect of certain